

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 1717 of 2011

(Arising out of Order-in-Appeal No. YDB(203)THI/2011 dated 25.08.2011 passed by the Commissioner of Central Excise (A) Mumbai Zone I, Mumbai)

M/s Honavar Electrodes Pvt Ltd.

.....Appellant

Plot No. B-3, M.I.D.C., Kulgaon,
Badlapur(E), Thane Pin Code-421503

VERSUS

CCE THANE-I

.....Respondent

4th Floor, Navprabhat
Chambers, Ranade Road, Dadar
(West), Mumbai-400028

APPEARANCE:

Shri Sachin Chitnis, Advocate for the Appellant
Shri Anil Choudhary, Deputy Commissioner Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85258/2020

Date of Hearing: 18.02.2020

Date of Decision: 18.02.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 04.12.2019.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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